

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीयकंपनीविधिअधिकरण

CUTTACK BENCH

कटकखंडपीठ

ORDER OF THE HEARING ON 30th JANUARY, 2024, 10:30 A.M.

CP (IB) No. 30/CB/2022, IA (IB) No. 363/CB/2023

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	JM Financial Asset Reconstruction Company Ltd. -Vs- Maa Durga Commotrade Pvt. Ltd.
Under Section	7 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Mr. Bishwanath Choudhary, RP

For Respondent (s)

ORDER**IA (IB) No. 363/CB/2023:**

Applicant/RP counsel present. Ld. RP, Mr. Bishwanath Choudhary also presents through VC. The appeared counsel represented that already Respondent Nos. 2 and 3 vacated the premises and RP had taken the possession and R-4 agreed to vacate the premises tomorrow i.e., 31.01.2024. Hence, petitioner side not press the application against R-2 to R-4 and corresponding prayer B and C in this application. The same is recorded, accordingly, petition against R2 to R4 is dismissed as not pressed.

Further, applicant side stated that R-1 has not furnished the full details of the accounts and not returned the amount which was withdrawn after the order of the CIRP and not complied other requirements. Hence, wants order to be passed against the R-1. Petitioner is directed to issue notice to R-1 by e-mail and by speed post and Registry is also directed to send notice to R-1, by e-mail. List the matter on 20.02.2024.



Kaushalendra Kumar Singh
Member (Technical)



P. Mohan Raj
Member (Judicial)